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IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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THROUGH



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
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**REPLY ON BEHALF OF RESPONDENT NO. 18 (M/S BABA BRICKS
FIELD)**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent No 18, M/s Baba Bricks Field has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khasra no. 231, Village Sher Nagar Banger, Tehsil Chhata, District Mathura, Mathura-281403
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted that the said brick kiln is installed on the zig-zag system. A chimney of about 30 meters height is installed on the referenced brick kiln which is in accordance with the prescribed standards. During

inspection, biomass (turi) was found collected as fuel at the brick kiln. A copy of inspection report is annexed herewith as **ANNEXURE-1**

4. It is further submitted that to control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. To reduce dust in the premises of the brick kiln, at some places, brick pieces have been used on the floor to convert the raw road into a paved road. Tree plantation work was also found around the brick kiln.
5. That the present reply is being filed on behalf of Respondent No. 18, M/s Baba Bricks Field situated at Khasra no. 231, Village Sher Nagar Banger, Tehsil Chhata, District Mathura, Mathura-281403. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2028. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. Furthermore, the Respondent has adopted Zig-Zag firing technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.
6. It is further submitted that the brick kiln has submitted the stack monitoring report of the chimney, which is in conformity with the standard Septic tank / soakpit installed for treatment domestic effluent generated from brick

kiln. Respondent operates in adherence to prescribed air pollution control standards. The Stack Monitoring Report is annexed as **ANNEXURE-3**.

7. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-4**.

8. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-5**.

9. Additionally, it is submitted that the Respondent's Consent to operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

10. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution Control Board. The Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Dismiss the Original Application No. 1296/2024 as being devoid of merit;
and
2. Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



YASH VARDHAN KAUSHIK
ADVOCATE

W-6 TIGERLANE, SAINIK FARMS,
NEW DELHI

EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

PHONE: 9990226669

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Lokesh Kumar Proprietor of Baba Bricks Field
R/O Khadda No-231 Sheronagar Bangar + dhata (Mathura)

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Lokesh

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 17 MAR 2025 day of 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Lokesh

DEPONENT

Lokeshik
D/582/22
I identified the deponent who has signed in my presence

ATTESTED
NOTARY PUBLIC
(INDIA)

17 MAR 2025

To,

Annexure 1

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

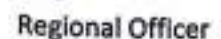


Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.



Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
3	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03.2022	Not Complied
5	M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	Up to 31-07-2029	-	Complied
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03.2022	Brick kiln is self closed by last 2 year
7	M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
8	M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03.2022	Not Complied

[Signature]
A.B.B.

[Signature]
R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
9	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02.2021	Not Complied
10	M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/-	Not Complied
11	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	No	Closure Order Issued by HO.EC issued on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
12	M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/-	Not Complied
13	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/-	Not Complied
14	M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura	Up to 31-07-2029	-	Complied
15	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/-	Not Complied
16	M/S Baba Bricks Field, KhasraNo.-66 , Bda Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
17	M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied

MAA

P.O.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
18	M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
20	M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	Up to 31-07-2029	-	Complied

A
AEE

R.D.
R.D.

मै0 बाबा ब्रिक्स फील्ड, खसरा सं0-231 ग्राम- शेर नगर बांगर, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31-07-2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री लोकेश दिविक्षत उपस्थित थे। आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग मै0 बाबा ब्रिक्स फील्ड, खसरा सं0- 231, ग्राम- शेर नगर बांगर, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष-2014 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक-137/एन0ओ0सी0-842/2014 दिनांक-12.05.2014 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक-203473/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक-28.02.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2028 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
4. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। है। निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
5. ईट भट्टे पर गाड़ियों के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
6. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है। ईट भट्टे द्वारा एन0ए0बी0एल0 द्वारा मान्यता प्राप्त, मै0 एवर ग्रीन इन्वायरो टेस्टिंग एल0एल0पी0 द्वारा निर्गत चिमनी की स्टेक मोनिट्रिंग रिपोर्ट प्रेषित की गयी है जो मानक के अनुरूप है (संलग्नक-1)।
7. ईट भट्टे से जनित लगभग एक के0एल0डी0 घरेलू उत्स्रावह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
8. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहों पर ईट के टुकड़े को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


(शिल्पा भोरा)

अनुश्रवण सहायक


(चंद्रशेखर)

सहा0 पर्या0 अभियन्ता

क्षेत्रीय अधिकारी



4



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

203473/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024

Date: 28/02/2024

To,

M/s

BABA BRICKS FIELDS

KHASRA NO. 231 VILLAGE SHER NAGAR BANGAR TEHSIL
CHHATA DIST MATHURA ,MATHURA,281403

Application Id-
24943487

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to BABA BRICKS FIELDS located at KHASRA NO. 231 VILLAGE SHER NAGAR BANGAR TEHSIL CHHATA DIST MATHURA ,MATHURA,281403. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BABA BRICKS FIELDS granted for the period from 17/02/2024 to 31/07/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-20000 Pcs/day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

EVERGREEN ENVIRO TESTING LLP

Address : Plot No. 047, 1st Floor, Block-F, Surajpur, Site-B, Industrial Area, Greater Noida,
Gautam Buddha Nagar, U.P. - 201306

Ph. : 01204959379, 7428487870, Mob. : +91-8010087998, 9643079162, 7982197942
Email ID : evergreenlab03@gmail.com, info@evergreeneclab.com. Website : www.evergreeneclab.com

TEST REPORT

ISSUED TO	:	M/S BABA BRICK FEILDS KHASRA NO. 231 VILLAGE SHER NAGAR BANGAR TEHSIL CHHATA DISTT. MATHURA, U.P. 281403
Sample Identification No	:	EETR/E/270524/010
Test Report No. & Date	:	EETR/E/270524/010, DATE. 30.05.2024
Sampling Method	:	As per CPCB Norm's
Sample Description	:	Stack Emission
Sample Collection Date	:	26.05.2024
Sample Collected by	:	EET Representative
Date of Sample Receipt	:	27.05.2024
Analysis Duration	:	27.05.2024 To 30.05.2024

ANALYSIS RESULT

Reference	: EP Act std
Sampled By	: EET Representative
Name of Plant & Section	: Stack Emission (Brick)
Emission source Monitored	: Brick kiln (20,000 Brick /day)
Normal Operating Schedule	: As & when required
Type of Chimney (Acc /Metal)	: Brick
Type of Fuel	: Agro Fuel
Stack Height in Meter from Ground Level (mtr)	: 30
Diameter of Stack mtr	: 4.4
Sampling Duration (min)	: 52
Purpose of Monitoring	: Assessment of Pollution Load
Parameters Monitoring	: PM, Nox, Co, Sox
Stack temperature (°C)	: 369
Ambient Temperature (°C)	: 40.1
Stack Velocity (M/Sec)	: 4.82
Quantity of Emission (Nm ³ /hr)	: 109758.112
APCS	: ID Fan with Settling Chamber

S. NO.	PARAMETERS	UNITS	RESULTS	EMISSION LIMITS AS PER CPCB	TEST METHOD
1	Particulate Matter (PM)	mg/Nm ³	581	750	IS : 11255(P-1)
2	Oxides of Nitrogen	mg/Nm ³	48.36	Not specified	IS : 11255(P-7)
3	Carbon Monoxide (as CO)	% by Vol.	0.32	1.0	IS : 13270:1992
4	Sulphur Dioxide	mg/Nm ³	18.92	Not specified	IS : 11255(P-2)

Checked by
SHIVANI PUNDIR



Issued By

The result listed refer only to be Tested samples and applicable parameters.
Lab. Sample will be destroyed after 15 days of sampling.

Report cannot be used as evidence in the court of law and cannot be used in any media with an exception.



IN-UP94210626871453V

Government of Uttar Pradesh

Stamp

BABU MUKAND SINGH ARMA
ACC ID - UP 14172604
Licence No. 03/2008-2009
Feb. Chhata Distt. Mathura

Certificate No. : IN-UP94210626871453V

Certificate Issued Date : 22-Aug-2023 01:09 PM

Account Reference : NEWIMPACC (SV)/ up14172604/ CHHATA/ UP-MTH

Unique Doc Reference : SUBIN-UPUP1417260483941183492050V

Purchased by : MS BABA BRICS FIELD BY PROP LOKESH KUMAR

Description of Document : Article 35 Lease

Property Description : MAUJA SHERNAGAR BANGAR TEHSIL CHHATA DISTT MATHURA

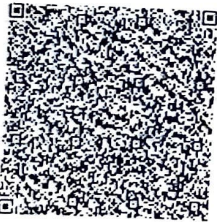
Consideration Price (Rs.)

First Party : DAMO AND OTHERS

Second Party : MS BABA BRICS FIELD BY PROP LOKESH KUMAR

Stamp Duty Paid By : MS BABA BRICS FIELD BY PROP LOKESH KUMAR

Stamp Duty Amount(Rs.) : 32,000
(Thirty Two Thousand only)

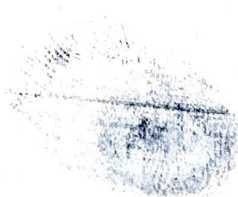


मि. डामो

मि. लोकेश कुमार



T. 70
BABA BRICS

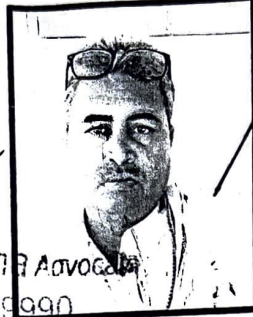


LOKESH

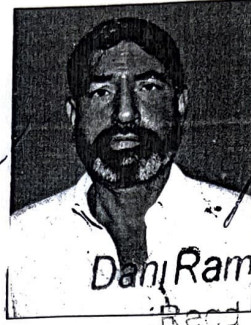




Dani Ram Sharma Advocate
Regd No. 119990
Mumurti Chamber
Court Compound Chhata



श्री राधे



Dani Ram Sharma Advocate
Regd No. 119990
Mumurti Chamber
Court Compound Chhata



लीज डीड / किरायानामा

किस्म दस्तावेज :- किरायेनामा
 देय किराया :- 33,333/-रूपये प्रति माह की दर से
 औसत किराया :- 4,00,000/-रूपये प्रतिवर्ष
 मालियत :- 16,00,000/-रूपये
 देय स्टाम्प :- 32,000/-रूपये वार्षिक किराये के 4 गुने पर
 स्टाम्प अदा किया गया है।

समय :- अर्सा 10 वर्ष

दिनांक 15.02.2024 से 14.02.2034 तक

स्थित वाके मौजा :- शेरनगर बांगर तहसील छाता जिला मथुरा।

विवरण सम्पत्ति जो किराये पर दी जा रही है-

जिसका खाता सं० 84 खसरा सं० 231 रकवा 1.61874 है० यानि कि 4
 एकड़ का किरायानामा

श्री राधे



श्री राधे



श्री राधे



श्री राधे



2

प्रथम पक्ष/सम्पत्ति स्वामी :-दामो व लेखराज व अमीचन्द पुत्रगण
गोविन्द सिंह निवासीगण शेरनगर बांगर तह0 छाता जिला मथुरा।

आ0 सं0 XXXX XXXX 2866 पैन-

आ0 सं0 XXXX XXXX 2447 पैन-जी.वी.के.पी.एस 5261 क्यू0

आ0 सं0 XXXX XXXX 6145 पैन-

द्वितीय पक्ष/ किरायेदार :-मै0 बाबा ब्रिक्स फील्ड प्रोपराईटर फर्म
लोकेश कुमार पुत्र श्री हेतराम निवासी कनला नगर कोसीकलॉ तह0
छाता जिला मथुरा।

आ0 सं0 XXXX XXXX 3535 मो0 नं0

पैन-ए.सी.एक्स.पी.एल 1923 जी

कि.कु.दात्रो



लेखराजसिंह



अमीचन्द



अमीचन्द



351

आवेदन सं०: 202300761025282

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1

रजिस्ट्रेशन सं०: 18740

वर्ष: 2023

प्रतिफल- 1600000 स्टाम्प शुल्क- 32000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 16000 प्रतिलिपिकरण शुल्क - 60 योग: 16060

श्री दामो,
पुत्र श्री गोविन्द सिंह
व्यवसाय: अन्य
निवासी: शेरनगर तह० छाता जिला मथुरा



ने यह लेखपत्र इस कार्यालय में दिनांक 25/08/2023 एवं 03:21:45 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

सूर्य प्रकाश प्र०
उप निबंधक : छाता
मथुरा
25/08/2023

निबंधक लिपिक
25/08/2023

प्रिंट करें

3

जो कि प्रथम पक्ष की एक किता सम्पत्ति वाके-मौजा-शेरनगर बांगर तहसील छाता जिला मथुरा मे स्थित है जिसमें प्रथम पक्ष मालिक काबिज व स्वामी चले आते है। प्रथम पक्ष की उक्त सम्पत्ति सभी प्रकार से पाक साफ व भार रहित है जिसे हस्तान्तरित करने या किराये पर देने के सभी हक व अधिकार प्रथम पक्ष को प्राप्त है। प्रथम पक्ष की रकवा 1.61874 है 0 लगभग 16187 वर्ग मीटर भूमि है प्रथम पक्ष ने अपनी उपरोक्त भूमि को द्वितीय पक्ष को अवधि के समाप्त होने पर उसको आगे के लिये दिनांक 14.02.2034 तक 10 वर्ष के लिये किराये पर दे दिया है यह जमीन भट्टे को संचालन करन हेतु यह कि आज तक उक्त भूमि पर किसी प्रकार का विवाद, देनदारी, बकायती आदि निकलता तो उक्त सभी की जिम्मेदारी प्रथमपक्ष की होगी। यह कि उक्त भूमि का किराया मु० 4,00,000 रू० वर्ष पूरे होने पर प्रतिवर्ष देना तय हुआ है जिसको द्वितीयपक्ष प्रथमपक्ष को हर वर्ष फरवरी मे अदा करता रहेगा आगे सरकारी कोई प्रतिबन्ध लगता है तो द्वितीयपक्ष प्रथमपक्ष को किराया नहीं देगा।



शेरनगर जिला
 उक्त पक्ष

बही सं०: 1

रजिस्ट्रेशन सं०: 18740

वर्ष: 2023

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री दामो, पुत्र श्री गोविन्द सिंह

निवासी: शेरनगर तह० छाता जिला मथुरा

व्यवसाय: अन्य

पट्टा दाता: 2



श्री लेखराज, पुत्र श्री गोविन्द सिंह

निवासी: शेरनगर तह० छाता जिला मथुरा

व्यवसाय: अन्य

पट्टा दाता: 3

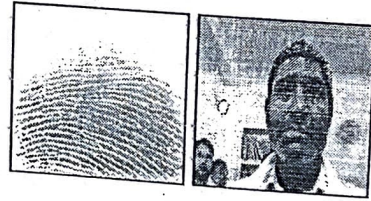


श्री अमीचन्द, पुत्र श्री गोविन्द सिंह

निवासी: शेरनगर तह० छाता जिला मथुरा

व्यवसाय: अन्य

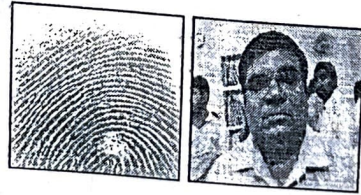
पट्टा गृहीता: 1



श्री मै० बाबा ब्रिक्स फील्ड प्रोपराइटर फर्म के द्वारा लोकेश कुमार, पुत्र श्री हेतराम

निवासी: कमला नगर कोसीकलॉ तह० छाता जिला मथुरा

व्यवसाय: अन्य



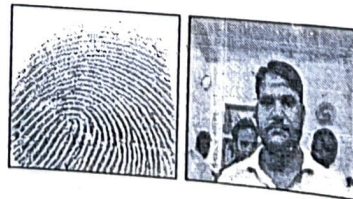
ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1

श्री चन्द्रपाल, पुत्र श्री दीपचन्द

निवासी: पैगाँव तह० छाता जिला मथुरा

व्यवसाय: अन्य

पहचानकर्ता: 2



श्री ईश्वरचन्द दीक्षित, पुत्र श्री हेतराम

निवासी: कमला नगर कोसीकलॉ तह० छाता जिला मथुरा

व्यवसाय: अन्य



4

तथा द्वितीयपक्ष प्रथमपक्ष को बैंक द्वारा या नगद भुगतान करता है तो नगद की रसीद प्राप्त करेगा। अगर द्वितीयपक्ष प्रत्येक वर्ष किराया अदा नहीं करे तो प्रथमपक्ष को अधिकार होगा तो वह अदालत द्वारा किराया प्राप्त कर लेगा जिसके हर्जे खर्चे के जिम्मेदार द्वितीयपक्ष होगा। इसी अनुसार दोनों पक्ष अपनी-अपनी जमीन के अनुसार किराया आपस में बाँट लेंगे तथा किराया बाँटने को लेकर किसी प्रकार का अधिकार व क्लेम द्वितीयपक्ष से नहीं करेगा। यह कि पट्टे अवधि के दौरान यदि पट्टेदार/किरायेदार कोई अवैध कार्य करता पाया जाता है तो उसका जिम्मेदार द्वितीयपक्ष/पट्टेदार होगा प्रथमपक्ष की कोई जिम्मेदारी नहीं होगी। यह कि हम दोनों फरीकेन द्वारा यह पट्टा यह कि प्रथमपक्ष पर भट्टे का रेटा का ठेका रहेगा जिसका मडी रेट रहेगा। यह कि उपरोक्त भट्टे की अवधि समाप्ति के बाद भट्टे का गोल्टा, भट्टा झुग्गी व झोपडी जमीन मालिक की रहेगी व अन्य समस्त सामान स्वयं भट्टा मालिक द्वितीयपक्ष का रहेगा जमीन एकसार प्रथमपक्ष करेगा। अतः आज व खुशी राजी बिना किसी भय व दवाब के पूर्ण होसो हवास में ड्राफ्ट व टाइप कराकर पढकर व पढवाकर सुनकर और समझकर उपनिबन्धक कार्यालय छाता में पंजीकृत करा दिया ताकि सनद रहें और समय पर काम आवें। मुकियो के फोटो की पहचान गवाहों के कथनानुसार श्री दानीराम शर्मा एडवोकेट तहसील छाता जिला मथुरा ने की है।

कि.श.दात्रो



कि.श.दात्रो



खुशी राजी



खुशी राजी





Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09ACXPL1923G1Z9

1.	Legal Name	LOKESH KUMAR			
2.	Trade Name, if any	BABA BRICKS FIELD			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	VILLAGE SHERNAGAR BANGAR, TEHSIL CHHATA, MATHURA, Mathura, Uttar Pradesh, 281403			
5.	Date of Liability				
6.	Period of Validity	From	23/10/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.10.23 16:15:12 IST			
Name		ALOK GUPTA			
Designation		Superintendent			
Jurisdictional Office		Kosikalan			
9. Date of issue of Certificate		23/10/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 23/10/2018 by the jurisdictional authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that
I, Lokesh Kumar Proprietor of Baba Bright Field,
R/O Khasra No 231 Sher Nagar Bangla the above named Applicant do hereby appoint

YASH VARDHAN KAUSHIK
(D/5882/2022)
ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.
To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.
To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ___ day of, 2024, Accepted subject to the terms of fees.

ADVOCATE

Yash Kaushik

CLIENT

Lokesh Kumar